

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH****O.A. No.060/00316/2021**

Chandigarh, this the 18th of March 2021

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

Manjit Singh son of Sh. Surjit Singh, age 64 years, retired MCM, Office of Senior Section Engineer Works, Northern Railway, Kalka (R/o House No. 27, Bitna Syudi Pinjore, Tehsil Kalka, District Panchkula, Haryana – 134102.)

....Applicant

(BY: Mr. Rishav Sharma, Advocate)

Versus

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi – 110011.
2. Assistant Divisional Medical Officer (ADMO), Railway Hospital, Kalka, Kalka – 133302.
3. Senior Divisional Accounts Officer, Northern Railway, Ambala Division, Ambala Cantt - 133001

... .Respondents

(BY: Mr. Lakhinder Bir Singh, Advocate)

O R D E R(Oral)**AJANTA DAYALAN, MEMBER (A):**

1. Heard learned counsel for the applicant. He states that the applicant is a retired employee of the respondent department Northern Railways. He submitted a bill regarding emergency treatment taken for his wife during May 2020. He submitted the bill vide his representation dated 24.06.2020. However, only an amount of Rs.15033/- has been credited to his account and there is no response of the department regarding



the balance payment as the total bill was of Rs.54624/- (Annexure A-3). Hence the O.A.

2. Issue notice to the respondents.
3. Mr. Lakhinder Bir Singh, learned counsel, appears and accepts notice on behalf of all the respondents.
4. At this stage, the learned counsel for the applicant states that he will be satisfied, in case the respondent department is directed to settle the medical claim of the applicant by passing a reasoned and speaking order in a specified time schedule.
5. The learned counsel for the respondents does not object to this limited prayer of the learned counsel for the applicant.
6. It is, therefore, directed that the respondent department may consider the claim of the applicant in totality keeping in view the Rules and Instructions, by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. The order so passed shall be communicated to the applicant.
7. Needless to mention that the order above does not reflect an expression or opinion on the merits of the case.
8. The O.A. is disposed of accordingly.

**(AJANTA DAYALAN)
MEMBER (A)**

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